

(b) As all the refractory and ceramic units, other than Salem, have been continuously incurring losses and as the Company is not in a position to bear additional financial burden, it has not been possible to revise the wages etc., of these loss incurring refractory units.

**Interim Relief to the Workers of M/s. Burn Standard Co. Ltd.**

3726. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the interim relief to the workmen of Refractory and Ceramic Group of M/s. Burn Standard Co. Ltd. under Bharat Bhari Udyog Nigam Ltd. have been implemented; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) No, Sir.

(b) As all the refractory and ceramic units, barring Salem unit, have been continuously incurring losses and as the Company is not in a position to bear additional financial burden, it has not been possible to pay the interim relief of these loss incurring refractory units.

[Translation]

**Setting up of Industries in Bihar**

3727. SHRI UPENDRA NATH VERMA: Will the Prime Minister be pleased to state:

(a) whether any industry has been set up in Chatra Sub-division of Hazaribagh district in Bihar since independence;

(b) if not, whether the Government propose to set up any industry in Chatra sub-division in the near future; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) The data in this regard is available only from 1973 onwards. Since then, 17 Letters of Intent and 10 Industrial Licences have been issued for setting up industries in Hazaribagh District of Bihar. Between March, 1985, when the scheme was introduced, and June, 1991, 20 Delicensed Industries Registration have been granted for setting up of industries in the said district.

As per the New Industrial Policy, industrial licensing has been abolished for all projects except for a short list of industries related to security and strategic concerns etc.

**Cable TV.**

3728. SHRI VISHWANATH SHASTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Cable TV has reached any agreement with the Government for its telecast;

(b) if so, the terms and conditions of the agreement;

(c) whether the programme of Cable TV is certified by some expert committee prior to their telecast; and

(d) the names of cities where the Dish Antennae of Cable T.V. are installed and the number thereof city-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS) : (a) Door-darshan have not entered into agreement with any Cable TV Network owner for telecast of their programmes.

(b) Does not arise.

(c) No, Sir. No such Committee exists at present.

(d) The licences for establishment of dish antennae are issued by the field formations of the Department of Telecommunications and this information is not centrally maintained.